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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Application No. 368,404/(MAH)/2017

CORAM:


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Sejal Glass Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	WALTER S. SERRAO	APPLICATION No. 404	

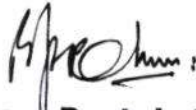
**ORDER**

**Application Nos. 368&404/74(3)/NCLT/MB/MAH/2017**

1. The Applicant in person is present.
2. He stated that there are Two Deposits of Rs. 40,000/- and Rupees One Lakh for which the Maturity date is 27.01.2013 and 26.12.2013.
3. After repeated Reminders the Respondent Company has not made the Payment. On the last occasion i.e. on 13.10.2017 one of the Representative of the Company was present who had given an Undertaking to make the payment. However, as stated by the Applicant no amount has been received.
4. The Registry is directed to issue Notice to the Defaulter Company directing the Director/Directors to be present in person on the next date of hearing.
5. In spite of the assurance the Respondent Company had not made the payment, therefore, for today's appearance/litigation costs of Rs. 5000/- each to both the Applicants shall be paid by the Company in addition to the debt due.

**Application Nos. 368&404/74(3)/NCLT/MB/MAH/2017**

6. Show Cause Notice to be issued as prescribed under section 74(3) of the Companies Act that in case of default why the punishment prescribed be not imposed on the persons in default. To be listed for hearing on **20.12.2017.**



**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**28.11.2017.**

Aah



**M.K. Shrawat**  
**Member (Judicial)**